

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 6081
TO BE ANSWERED ON 11.04.2017**

RESERVATION ACT FOR SCs

6081. SHRI VIRENDER KASHYAP:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is serious about enacting any Act for the Reservation of SCs in the Parliament in near future;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): Article 330 of the Constitution provides for reservation of seats for Scheduled Castes (SCs) and Scheduled Tribes (STs) in Lok Sabha in proportion to their population.
